CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 153/MP/2025

Subject : Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i)

quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in

payment of supplementary bill dated 15.11.2024.

Petitioner : UPPCL and 4 others

Respondents : NHPC and 2 others

Date of Hearing: 13.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Abhishek Kumar, Advocate, UPPCL

Shri Shubham Mudgil, Advocate, UPPCL Shri Rajiv Shankar Dwivedi, Advocate, NHPC

Shri S.K. Meena, NHPC Shri Aman Mahajan, NHPC

Record of Proceedings

At the request of the learned counsel for the Respondent NHPC, the hearing of the petition was adjourned.

2. The Petition will be listed for hearing on **10.7.2025** along with Petition No. 302/MP/ 2022.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)